

REPORT ON HANDLOOM INDUSTRY

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table a copy of the Report of the Working Group (Study Team) for the Handloom Industry. [Placed in Library. See No. LT-2102/60.]

AMENDMENTS TO CENTRAL EXCISE RULES

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table, under Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. G.S.R. 378, dated the 1st April, 1960 making certain further amendments to the Central Excise Rules, 1944. [Placed in Library. See No. LT-2103/60.]

AMENDMENTS TO INDUSTRIAL DISPUTES (CENTRAL) RULES

The Deputy Minister of Labour (Shri Abid AH): I beg to lay on the Table, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, a copy of Notification No. G.S.R. 402, dated the 9th April, 1960 making certain further amendments to the Industrial Disputes (Central) Rules, 1957. [Placed in Library. See No. LT-2104/60.]

12.05½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 14th April, 1960, passed the following motion:—

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint six members to the Joint Committee of the Houses on the Companies

(Amendment) Bill, 1959, in the vacancies caused by the retirement of Dr. R. P. Dube, Shri Akbar Ali Khan, Shri P. T. Leuva, Shri R. S. Doogar, Shri V. K. Dhage and Shri J. V. K. Vallabharao from the membership of the Rajya Sabha and resolves that Shri Akbar Ali Khan, Shri R. S. Doogar, Shri Ram Sahai, Shri Jai-ramdas Daulatram, Shri Dahyabhai V. Patel and Shri P. Ramamurti be nominated to the said Joint Committee to fill the vacancies."

- (2) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th April, 1960, has passed the enclosed motion referring the Delhi Primary Education Bill, 1960, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for free and compulsory primary education for children in the Union territory of Delhi be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Diwan Chaman Lall,
2. Dr. W. S. Barlingay,
3. Dr. Raghbir Singh,
4. Shri M. Govinda Reddy,
5. Shrimati Chandravati Lakanpal,
6. Dr. Nihar Ranjan Ray,
7. Shri A. Balarami Reddy,
8. Shri Hira Vallabha Tripathi.